



The Chhattisgarh Industrial Relations (Sanshodhan) Adhiniyam, 2002

Act 29 of 2002

Keyword(s):

Amenity, Engineering Operations, Industrial Area, Industrial Estate, Means of Access, Relevant Land Acquisition Law

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CHHATTISGARH ADHINIYAM
(No. 29 of 2002)

THE CHHATTISGARH INDUSTRIAL RELATIONS (SANSHODHAN)
ADHINIYAM, 2002

An Act to make an amendment in the Chhattisgarh Industrial Relations Act, 1960 (No. 27 of 1960).

Be it enacted by the Chhattisgarh Legislature in the Fifty-third Year of the Republic of India as follows :—

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| 1. | (1) This Act may be called the Chhattisgarh Industrial Relations (Sanshodhan) Adhiniyam, 2002 (No. 29 of 2002). | Short title and Commencement. |
| | (2) It shall come into force from the date of its publication in the Chhattisgarh Gazette. | |
| 2. | In Section 9 of the Chhattisgarh Industrial Relations Act, 1960 (No. 27 of 1960) for sub-section (1) the following sub-section shall be substituted, namely :—

“(1) There shall be an industrial court for the state, consisting of the President and one or more members as the State Govt. may from time to time think fit to appoint”. | Amendment in Section 9. |